

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.214
Appeal/2(AHM)2024

Proceedings under Section 252(3) r.w.248 of Co.Act,2013

IN THE MATTER OF:

Department of Income Tax
V/s

.....Applicant

Santkrupa Steel India Private Limited & Others

.....Respondent

Order delivered on: 25/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Bhumi Gandhi, Adv. for Ms. Maithili Mehta, Adv
For the Respondent : Ms. Rupa Sutar, Dy. RoC

ORDER

Learned counsel for the Income Tax agreed the observation that notice are not served upon all the respondent properly.

The applicant is directed to issue notice again through proper procedure.

Learned RoC appears and submits that they have filed their reply.

List for further consideration on 03.10.2024

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DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

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CHITRA HANKARE
MEMBER (JUDICIAL)